

cancellation of this examination, whether at select centres or through out the country, would be taken in the light of investigation report of Police and other evidence like any abnormal features in regard to marks obtained by the candidates in different examination centres etc.

Extension of IAS/IPS/IFS Officers

3952. SHRI MANIKRAO HODLYA GAVIT :
SHRI PARASRAM BHARDWAJ :

Will the PRIME MINISTER be pleased to state :

(a) the number and names of IAS, IPS, IFS officers and other officials who were granted extension in their services;

(b) whether the Government realise that any extension of service to specific officials is an indirect indictment of potential successors who would be only marginally junior to the retiring officials;

(c) how far it is correct that such extensions are not given for outstanding performance record but for personality-oriented service to political bosses; and

(d) if so, the details regarding the policy of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) A statement is attached.

(b) to (d). According to the existing instructions, extension in service beyond the age of superannuation should be resorted to in rare and exceptional circumstances purely in the public interest. In addition, one of the following conditions should be satisfied :

(i) that other officers are not ripe enough to take over the job; or

(ii) that the retiring officer is of outstanding merit.

STATEMENT

Statement showing the names of officers who have been given extension in service by the Central Government with the approval of Appointments Committee of Cabinet since 1.6.1996 :

S.No.	Name of Designation S/Shri	Period of extension
1	2	3
IAS		
1.	R.V. Pillai, Secretary General, National Human Rights Commission.	1.7.1996 to 30.6.1997

1	2	3
2.	A.K. Basak, Chief Secretary, Bihar.	6 months beyond 31.8.1996
3.	T.C.K. Lotha, Chief Secretary, Nagaland.	6 months beyond 31.8.1996
4.	G.M. Thakur, Commissioner and Secretary, Government of J and K.	3 months beyond 30.9.1996
5.	B.N. Yugandhar, Secretary, Prime Minister's Office.	1.9.1996 to 31.3.1997
6.	K. Padmanabhaiah, Secretary, Ministry of Home Affairs.	1.11.1996 to untill further orders
IPS		
7.	Balmiki Sharan Sharma, I.G.P., Bihar, Patna.	3 months beyond 30.6.1996
8.	N.N. Singh Special Secretary, Ministry of Home Affairs.	1.7.1996 to 31.12.1996
OTHERS		
9.	N. Rangachari, Chairman, Central Board of Direct Taxes.	1.7.1996 to 31.7.1996
10.	D.B. Lal, Member, CBDT.	1.7.1996 to 31.7.1996
11.	C.V. Gupta, Member, Central Board of Direct Taxes.	1.7.1996 to 31.7.1996
12.	Salman Haider, Foreign Secretary	1.7.1996 to 30.6.1997
13.	S. Gopal, Special Secretary, Research and Analysis Wing, Cabinet Secretariat.	1.8.1996 to 31.11.1996
14.	R. Chidambaram, Secretary, Department of Atomic Energy.	1.12.1996 to 30.11.1997
15.	S.K. Kapur, Director General, AIR Ministry of Information and Broadcasting.	1.11.1996 to 31.10.1997
16.	D.C. Bhaumik, Director General (News) All India Radio, Ministry of Information and Broadcasting.	1.11.1996 to 30.4.1997

1	2	3
17.	S.D. Mishra, Director (Eng.) Directorate General, Doordharshan, Ministry of Information and Broadcasting.	1.8.1996 to 31.1.1997
18.	R.S. Rawat Dy. Dir. General, Doordarshan, Ministry of Information and Broadcasting.	1.3.1996 to 28.2.1997
19.	Dr. J.L. Srivastava, Medical Supdt. Safdarjung Hospital, Ministry of Health.	1.7.1996 to 30.6.1997
20.	A.K. Chowdhury, Jt. Textile Commr. (Eco.) Ministry of Textiles.	1.5.1996 to 28.6.1996
21.	N. Sen Ray, Director General (Met.) Deptt. of Sc. and Technology.	1.1.1997 to 31.12.1997
22.	S.C. Rastogi Chairman, C.B.E.C.	1.1.1997 to 28.2.1997

Deep Sea Fishing

3953. SHRI NAWAL KISHORE RAI :
PROF. PREM SINGH CHANDUMAJRA :
SHRI MOHAN RAWALE :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the recommendation has been made to cancel the licences issued to big multi-national companies and joint ventures for deep-sea fishing;

(b) if so, whether the Government have decided to announce its new sea policy in December 1996; and

(c) if so, the reasons for such delay after getting the report of the committee?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) The Review Committee on deep sea fishing policy recommended, among other things, that all licences/permits issued for operation of deep sea fishing vessels under joint venture as well as leasing and charter may be cancelled subject to due legal processes as may be required. In respect of this recommendation, the Government has decided that action for cancellation

of valid licences/permits may be taken in individual cases only for violations of the provision of MZI Act or rules framed thereunder and/or terms and conditions of such approvals. Government has also decided to rescind the New Deep Sea Fishing Policy of 1991.

(b) and (c). Action has already been initiated for formulating a new deep sea fishing policy.

O N G C

3954. SHRI SUSHIL CHANDRA : Will the PRIME MINISTER be pleased to state :

(a) the contribution of ONGC in oil reserve survey and the total reserves out of these proposed to be given to foreign companies; and

(b) the total number of oil wells, their location and the probability of petroleum likely to be found in the oil wells and the details of the reserves intend to be allotted to private foreign companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) The total inplace oil and gas reserve as on 1.4.96 is 5615.65 MMt (O+OEG). The reserves of oil and gas under the operations of Joint ventures/private companies (including foreign companies) is 154.86 MMt (O+OEG) as per the awards made in 1993 and 1994. Further Government has awarded 11 small sized fields and 1 medium sized field, for which contracts are yet to be signed.

(b) Total number of oil wells drilled by ONGC are 3652 (excluding expendable wells) as on 1.10.96 both in obshore and offshore. Region-wise/Basin-wise details are given in the Statement attached.

OIL has drilled about 614 oil wells in Assam and Arunachal Pradesh and 5 oil wells in one structure in Rajasthan as on 1.4.96.

The total oil inplace reserves established by OIL are 575.81 MMt.

Govt. of India has signed contracts for private participation in development of 4 medium sized and 13 small sized oil/gas fields discovered by ONGC.

Further, Govt. has awarded contracts for 11 small sized fields, 1 medium sized field for which contracts are yet to be signed. The estimated inplace/reserves in these fields are 71.11 MMt and 14.61 MMt (O+OEG) respectively.

OIL has also signed one production sharing contract for its Kharsang oil field in Arunachal Pradesh having balance recoverable position of 2.48 MMt as on 1.4.95